(b) if so, the measures proposed to claim their dues and rescue such other women stranded in Kuwait and other countries like Saudi Arabia etc.?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) and (b) Repatriation/deportation of maids takes place from time to time. As and when the Indian housemaids working in Kuwait approach the Indian Mission with complaints of less or nonpayment of wages or ill treatment, the Indian Missions intervene with the sponsors/employers. If no solution is found and the maids do not want to go back to the empoyers, they are provided shelter by the Mission. Repatriation of such maids is undertaken after the clearance of the local authorities has been obtained. If the sponsor is not willing to provide air tickets, arrangements for return air fare is made by the Indian Associations/Voluntary

Organisations/Government of Kuwait. The arrangements for providing air tickets to 22 women housemaids in question were made by the Indian Women's League

Organisations Invited in the Meeting of **Standing Labour Committee**

- 3017. SHRI JIBON ROY: Will the Minister of LABOUR be pleased to state:
- (a) whether the representatives of small scale industry were invited to the 35th meeting of the Standing Labour Committee;
- (b) if so, the names of the additional organisations invited by Government for the meeting;
- (c) whether Government received requests from Indian Council for Small Scale Industries for the purpose; and
- (d) if so, the reasons for not inviting this organisation?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) to (d) Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM) and Laghu Udygo Bharati (LUB) were also invited to participate in the 35th Session of the Standing Labour Committee. The representative of Indian Council of Small Industries also attended Conference as "Observer".

Violation of Statutory Labour Laws

- 3018. MISS FRIDA TOPNO: Will the Minister of LABOUR be pleased to
- (a) whether Government are aware that blatant violation of statutory labour laws is taking place in Pawan Hans Ltd., Delhi
- (b) if so, whether contractual employees who have been employed through private contractors and have put in over 8-9 years service have still not been made permanent in
 - (c) if so, the reasons therefor; and
- (d) the steps Government propose to take to grant them permanent status on an immediate basis?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Complaint from ONGC Employees Association

3019. SHRI RADHAKISHAN MALAVIYA: Will the Minister of LABOUR be pleased to state:

(a) whether his Ministry has received any complaint from ONGC Employees Association, Calcutta regarding illegal deductions from monthly salary by ONGC vide office order No. 11(23)/97 EP dated 6.8.98;